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भी मध् लिमचे (बाका): प्रध्यक्ष महोदय...

MR. SPEAKER: I have not received any names. The practice is that the names should have been sent earlier.

भी मधु लिमये : इस सदन मे उस दिन तय हुआ था कि रेलवे हड़ताल के सबध में जो स्थिति है भीर टायर ट्यूब्स का जो मामला है उस पर समय निकालने के लिए बिजनेस एडवाइजरी कपेटी मे चर्चा होगी लेकिन उस का कोई उल्लेख में इसमे नही देख रहा हं।

भश्यक्ष महोदय : 2 मई को भ्रायेगा ।

The question is:

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 26th April, 1974."

The motion was adopted.

12.13 hrs.

MATTER UNDER RULE 377

REPORTED DETECTION OF SECRET MOBILE
RADIO STATION IN MEGHALAYA

MR SPEAKER: Regarding matters to be raised under rule 377, I have received notices from different Members on the same matter. The notices are from Shri Vasant Sathe, Shri S. M. Banerjee, Shri Samar Guha, Prof. Madhu Dandavate and Shri Tarun Gogoi. The matter relates to the reported detection by the police of two powerful wireless transmitters-cumreceiving sets in Meghalaya which were being used as secret mobile radio stations.

I think the first Member who had given the notice can speak on behalf of all of them.

SHRI S. M. BANERJEE: (Kanpur): The usual practice is that two are allowed. So, I request that two Members may be allowed.

SHRI B. K. DASCHOWDHARY (Cooch-Behar): We have submitted a calling-attention-notice on this. It is a very serious matter. If you would ask the hon, Minister to make a statement on the calling-attention it would be better.

MR SPEAKER: I shall allow one from the Congress side and from the side of the Opposition.

SHRI S. M. BANERJEE: That is enough for the day.

MR SPEAKER: But this will not be a precedent.

SHRI S. M. BANERJEE: Always you have allowed two Members.

SHRI DINESH CHANDRA GOSWA-MI (Gauhati). If you allow the matter to be raised under rule 377, then the call-attention may become barred.

MR SPEAKER: The demands of the Home Minister are coming up and the hon. Member can speak on those Demands.

SHRI VASANT SATHE (Akola): I want to invite the attention of the Government to a very serious matter has been reported in today's newspapers about a secret mobile radio station in Meghalaya. The report says that the police are reported to have detected two powerful wireless transmitter cum receiving sets last week. The two seized sets were presumably used in a secret mobile radio station based somewhere on the inter-national boundary in Meghalaya, The sets have been technically examined and found capable of intercepting various broadcasting stations of the world. It further says that the police sources said here today that the intercepting capacity of the broadcasts of sets with high frequency was unlimited. The sets which bear markings of foreign manufacturers have a long range and are believed to have been used in clandestine activities by certain foreign powers in collusion with some anti-national elements in the [Shri Vasant Sathe]

sensitive north-eastern region. The Meghalaya police have arrested a number of persons under the Defence of India Rules and are making investigations.

Sir, you may recall that a few days back, during a debate in this House we had also said that there is a great deal of anti-national activity going on in this part of the country both by agents who masquerade under the garb of MRA and other organisations—

AN HON. MEMBER Anand Marg.

SHRI VASANT SATHE: I do not know. He may be knowing better. It may be Anand Marg or BBC or Vajpayee Broadcasting Station or anything else for that matter-China, or any other country. I do not know.

AN HON. MEMBER CIA

SHRI VASANT SATHE: And CIA Now, I would like to know from the Government one thing. I would in fact request for a full statement as to what steps the Government are taking to see that these activities are checked in good time, because now, to have such powerful stationswe have only found two and there may be many more—and if the entire border is thus infested by large radio intercepting stations and sets, it is definitely a very serious matter from the security point of view. Therefore, I would like the Government to make a statement and allay the apprehensions in the mind of the people of this country.

श्री एस० एम० क्लार्जी: अध्यक्ष महोदय, सबसे पहले जब मैं ने यह खबर पढ़ी तो मेरा ध्यान फीरन गया जब सदन में यह कहा गया था कि जनसघ भी कोई पावरफुल रेडियो स्टेमन, मोबाइल स्टेशन बना रहा है लेकिन फिर नने ख्याल किया यह हो नहीं सकता है क्यों कि वे शुरू भी करना चाहें नो मेथालय में क्यों करेंगे।

की घटना (बहारी वः वर्गकी (ज्वालियर) : हम तो कानपुर से शुरू करेगे ।

भी एस० एम० बनर्थी: इसको पढकर एक चीज साफ हो चकी है कि इसमें बिदेशी हाथ जरूर है। मारल रिम्नाममिंट का नाम मेरे मित्र साठे जी ने मभी लिया है। यह सी माई ए की एक्टिविटीज छा चुकी हैं, माने या न माने, मली जी को जानकारी हो या न हो या शायद वे सदन को बताना न चाह वह दूसरी बात है लेकिन यह है जरूर। में समझौता हु भ्राज एक तरफ तो यह रेडियो म्टेशन जिसके मेट्सन मेघालय मे पकडे गए और दूसरी तरफ इ डियन श्रोणन मे क्या हो रहा है ? स्रमेरिकन प्लेन्म दौडते हैं हमारे जहाजो के साथ, हमारे इडियन शिप्स के ऊपर घुम रहे है श्रीर मालुम नहीं वहां क्या होने वाला है। मैं कहगा कि इस चीज की जानकारी करे कि स्राया यह वाकई मे मामुली घटना है या इसके पीछे कोई विदेशी साजिश है। मैं कहना चाहना ह कि ब्राज भी जो एसोसिएशन्स वन्त्ररल ब्रीर दूसरे नाम से काम रहे है वह उनकी सरपरस्ती मे है ग्रीर काफी पैसा उन पर बहाया जा रहा है। इस मौके पर जब कि देश में तमाम ऐसी शक्तिया है जो ग्रमेरिका की मदद करना चाहती है तो इस सबध में कोई जानकारी हो वह स्टेटमेंट मदन में सरकार दे। भाज हम होम मिनिस्ट्री डिस्कस करने जा रहे है, वह तफनील के साथ बतायें कि इसमें सी बाई ए का हाथ है या नही भीर सी बी भाई से इसकी इक्वायरी जरूर करे ताकि उचित कार्यवाही हो सके।

MR SPEAKER: Has the Minister to say anything?

THE MINISTER OF HOME AF-FAIRS (SHRI UMA SHANKER DIK-SHIT): I am not in a position immediately to say anything at this stage.

MR SPEAKER: Later on?

SHRI UMA SHANKAR DIKSHIT: I shall examine it. 249

SHRI SEZHIYAN (Kumbakonam): I have sent a note to you. On 25 April I raised, with your permission, under rule 377, a matter concerning a grave lapse on the part of the Government is not passing the Pondicherry budget At that time I pointed out that these things should have been passed by 31st March. It was a lapse on the part of the Government. They have not fulfilled their responsibilty. You were kind enough to remark on that day. 'The Minister will examine this matter and come out with a statement either just now or later on." This happened on 23 April. It did not happen 'just now'; it has not happened so far. How long would they take on this? Is it not contempt of the House to remain silent like this? If they say that because the Finance Minister is not here and therefore the entire work of the Finance Ministry has come to a standstill, it is a poor reflection on their working.

SHRI K. RAGHU RAMAIAH: The Finance Minister is very much here to-day and he has told me that he will make a statement on the 2nd 1st is a holiday.

SHRI SEZHIYAN: If he is going to make a prepared statement, will it be possible to give us a statement beforehand?

MR SPEAKER: I am not aware of that; you have given the suggestion.

SHRI DINESH CHANDRA GOSWA-MI: Today the demands are going to be guillotined and we have no opportunity of discussing the working of the External Affairs Ministry. Many important events have taken place such as the Tripartite agreement. Some discussion should be there either under rule 193 or some other rule.

MR. SPEAKER: You may talk to them, not to me.

बी श्रदस विहारी नाजपेबी : सध्यक्ष जी, माननीय गोस्वामी जी में जो सुझाव दिया है कि इटरनेशनल सिचुएशन पर ग्रलग से डिस्कणन कर सकते है, यह उचित ही है।

क्रम्पक महोदय . हम ने तो रखा था, लेकिन और बातों में सारा वक्न चला गया। भीर जब चला जाता है तो भाप खड़े हो जाते हं कि भाषा क्यों नहीं। दंनों तरफ़ दिम न रखा करे। वक्त के पावन्ध रहा करें ताकि वह चीज भा सके।

श्री बंसत साठे किमी दूसरे फ़ीर्म में ग्रासकता है। ग्रभी तो दस दिन ग्रीर पालियामेंट चलेगी।

श्राच्यक्त सहोदय यह तो विजनेस एडवाइ जरी कमेटी जाने।

भी घटल बिहारी वाजपेबी: प्रध्यक्ष महोदय जी उम दिन भाप कुर्मी पर नहीं थे जब माननीय मधु लिमये जी ने भीर मैं ने गुजरात का मामला उठाया था कि भगर गुजरात की भीर पाडिचेरी की विभान सभामों का चुनाव नहीं होता तो राष्ट्रपति के चुनाव के लिये एलेक्टीरल कार्लेज कमप्लीट नहीं होगा। भीर हमने वहां था कि विश्वमती इस बारे में ब्यान दे, सुप्रीम कोर्ट की राय ली जाये।

क्रायक्ष महोष्य : वह जल्दी देने वाले है उन्होंने मुझे एक्योरेस दिया है कि वह स्टेटमें देने वाले है।

श्री मधु लिमपे : (बाका अध्यक्ष महोदय भीर भी कान्न मवालय के मामने दो मामले भ्रमों ने पडे है। गुजरात विधान मभा को बिना राष्ट्रपनि से पूछे किया जो बर्खान्त किया गया है....

सम्बद्ध सहीदय . मैं आप में यही कहने वाला या कि जितनी पुरानी चीजें हैं यह सब उन से मैं पूछ रहा हूं कितनी देर हैं, क्या हैं सब देख कर आप की बताऊनां। **भी मधु सिमग्रे**: ग्रद तक में ने 10 पत्न िक्**तें**गे।

प्रस्थक्ष महोदध: पत्र तो बहुत ग्राते :हैं, मैं क्या बताऊं।

भी मधु लिसये : कानून मंत्रालय ग्रालस्य में डूब गया है। बातों का जवाब नहीं से रहा है।

प्रध्यक्ष महोक्य । आप जोग में न ब्राइये प्राप कम उम्र के हैं इसलिये आप को ज्यादा जोश ब्राता है। मूझे जोश न दिनाइये।

12.24 hrs.

DEMANDS FOR GRANTS, 1974-75— Contd.

MINISTRY OF HOME AFFAIRS

MR. SPEAKER: The House will now take up discussion and voting on Demand Nos. 45 to 56 relating to the Ministry of Home Affairs which can be discussed till 6 P.M. when guillotine will take place.

Hon. Members present in the House who desire to move their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. They will be treated as moved.

DEMAND No. 45-Ministry of Home
Affairs

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,72,96,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Ministry of Home Affairs'."

DEMAND No. 46-Cabinet

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 88,47,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of "Cabinet"."

DEMAND No. 47—Department of Personnel and Administrative Reforms

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 4,63,44,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Personnel and Administrative Reforms'"

DEMAND No. 48-Police

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 133, 45,27,000 on Revenue Account and not exceeding Rs, 2,29,27,000 on Capital Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Police'."

DEMAND No. 49-Census

MR. SPEAKER: Motion moved:

"That a sum not exceeding Rs. 1,72,96,000 on Revenue Account be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Census'."